COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 87 OF 2017 & IA NO. 82 OF 2017

Dated: 7th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

GRIDCO Ltd. Appellant(s)

۷s.

NTPC Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Rajkumar Mehta

Ms. Himanshi Andley

Counsel for the Respondent(s) : Ms. Anushree Bardhan

Mr. Shubham Arya

ORDER

IA No. 82 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks four weeks more time to file rejoinder. He may take steps to file the same on or before 03.10.2017 after serving copy on the other side.

List the matter on 30.10.2017.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson